

THE MINISTER OF INFORMATION AND BROADCASTING (DR. B. V. KESKAR): (a) and (b). The number of Gazetted Officers in Cuttack Station of All India Radio as on 1st April of the years 1952 and 1953 was two. The number employed at present is four.

WAGE BOARDS FOR IMPORTANT INDUSTRIES

***784. DR. R. B. GOUR:** Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government have set up wage boards for all industries in respect of which decision was taken at the 15th Indian Labour Conference in 1957;

(b) if so, the industries for which wage boards have been set up and those for which they have not been set up; and

(c) the reasons for the delay in setting up wage boards for the industries for which such boards have not been set up?

THE DEPUTY MINISTER OF LABOUR (SHRI ABID ALI): (a) No decisions were taken by the Indian Labour Conference regarding the industries for which Wage Boards should be set up. This was left to the discretion of Government.

(b) Wage Boards have been set up for the cotton textiles, sugar and cement industries.

(c) Does not arise.

PART-TIME WORK FOR THE UNEMPLOYED

***785. SHRI DEOKINANDAN NARAYAN:** Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government have drawn up any scheme to provide part-time work to the unemployed;

(b) if so, what is that scheme; and

(c) whether it has been started anywhere and if so, with what result?

THE DEPUTY MINISTER OF LABOUR (SHRI ABID ALI): (a) No.

(b) and (c). Do not arise.

RETRENCHMENT IN THE SUBORDINATE OFFICES OF THE MINISTRY OF REHABILITATION

***786. SHRI S. C. DEB:** Will the Minister of REHABILITATION AND MINORITY AFFAIRS be pleased to state:

(a) the number of Government servants in the Subordinate Offices of the Ministry of Rehabilitation—

(i) retrenched as a result of reorganisation;

(ii) provided with alternate employment;

(b) the number of deputationists and superannuated hands in the Subordinate Offices of the Ministry of Rehabilitation—

(i) reverted or retired as a result of retrenchment;

(ii) still working;

(c) the reasons for retaining the deputationists and superannuated persons in preference to the temporary Government servants who were employed in these offices; and

(d) whether it is in accordance with the instructions issued by the Ministry of Home Affairs on the subject?

THE DEPUTY MINISTER OF REHABILITATION (SHRI P. S. NASKAR): (a) to (d). The information is being collected and will be laid on the Table of the Sabha in due course.

EXPORT OF GARMENTS

***787. MOULANA M. FARUQI:** Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government have taken any decision to grant further facilities to the exporters of garments recently; and

(b) if so, what is that decision?

THE DEPUTY MINISTER OF COMMERCE AND INDUSTRY (SHRI SATISH CHANDRA): (a) and (b). A scheme for giving further facilities to the exporters of garments has been almost